## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P. No. 31/(MAH)/2015 Cont. Application 165/2016 & CA 125/2011

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

SHRI ASHOK KUMAR MISHRA MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 13.07.2017

NAME OF THE PARTIES:

Dharamdas Nandlal Mehta

V/s.

Meridian Construction Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1. A	monta Choue	Advocalé jes Respondent No.3	AR
R Pa	uyanka Gandhi	persposed Respendents	pr 42 di
3. Ms. 40 1	BINDI DAVE HR. IESHAN RINHA WADIA GHANDY & CO.	A DVOCATES  FOR  PETITIONERS	inghain
4. Has Adr	Hanisha Kapad To cale Jos Respo	No 2 Resp 3	Harch

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## -2-<u>ORDER</u> <u>Contempt Application No. 165/2016 & C.A. No. 125/2011</u> <u>IN</u> <u>T.C.P. No. 24/237,397-398/CLB/MB/MAH/2014</u>

- 1. The Learned Representatives of both the sides are present.
- They state that "Amicable Settlement" amongst the parties is in progress. Hence seeking time. Time granted. Meanwhile the Interim Order shall remain in operation.
- Adjourned to 31<sup>st</sup> July, 2017.

Sd/-

Ashok Kumar Mishra Member (Technical) Dated: 13.07.2017 Sd/-

M.K. Shrawat Member (Judicial)